

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.212/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003, read with Article 4.5.2 of the Power Purchase Agreement dated 03.05.2024, *inter alia*, seeking extension of the Scheduled Commencement of Supply Date due to the delay in the operationalisation of the ISTS network and on account of force majeure events, along with consequential reliefs.

Petitioner : Tata Power Renewable Energy Limited (TPREL)

Respondents : SJVN Limited and Ors.

Date of Hearing : **12.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sanjay Sen, Sr. Advocate, TPREL
Shri Shivam Sinha, Advocate, TPREL
Shri Ravi Nair, Advocate, TPREL
Shri Mani Aneja, Advocate, TPREL
Ms. Mandakini Ghosh, Advocate, TPREL
Ms. Neha Dabral, Advocate, TPREL
Shri Shantanu Singh, Advocate, TPREL
Shri Jatin Ghuliani, Advocate, TPREL

Record of Proceedings

Learned senior counsel for the Petitioner submitted that the present Petition has been filed *inter alia* seeking extension of the Scheduled Commencement of Supply Date (SCSD) due to delay in the operationalisation of the ISTS network and on account of Force Majeure events, along with consequential reliefs. The learned senior counsel further submitted that under the Power Purchase Agreement dated 3.5.2024, the Petitioner is required to supply 460 MW FDRE Power from its ISTS-connected Renewable Energy Project comprising 460 MW of Solar component, 748.8 MW Wind component and 115 MW of ESS component, which are connected with the six Pooling Stations, namely, Koppal II, Bikaner III, Bijapur, Pugalur, Kallam and Karur. The learned counsel further submitted that the original SCSD of the Project was 3.5.2026, and while the Respondent/SJVNL has extended the SCSD for the components connected with the Bijapur and Pugalur PS due to the delay in readiness and operationalisation of ISTS infrastructure, it has not extended the SCSD for the components connected with the Bikaner III, Kallam and Karur PS for the very same reason. The learned senior counsel also submitted that the Respondent/SJVNL has erred in extending the SCSD component-wise, as it is not in line with the contractual

scheme and the provisions of the PPA. The learned senior counsel also sought liberty to implead CTUIL as a party to the Petition, as it would be in a position to apprise the status of the concerned ISTS elements.

2. After hearing the learned senior counsel for the Petitioner, the Commission directed as under:

(a) The Petitioner to implead CTUIL as a party to the Petition and file an amended memo of parties within a week.

(b) Admit and issue notice to the Respondents, including CTUIL.

(c) The Respondents to file their replies, if any, within four weeks, with a copy to the Petitioner, who may file its rejoinder(s), if any, within two weeks thereafter.

3. The Petition will be listed for hearing on **28.7.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)